

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No.549/KB/2017


Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Badjate Stock & Shares Pvt.Ltd.-Versus-Snowblue Trexim Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

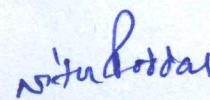
1 ADITYA SHARMA  
ADVOCATE

CORPORATE  
DEBTOR

  
17.11.2017

2. VINOD KOTHAR, PCS  
NITU PODDAR, PCS  
BARSHA DIKSIT, PCS

Applicant

  
17.11.2017

ORDER

Ld. Pr. CS for the operational creditor and the Ld. Counsel for the corporate debtor are present.

Notice was issued. Ld. Counsel for the corporate debtor made a prayer that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days. Ld. Counsel for the



respondent also sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama may be filed by 20/11/2017.

List on 04/12/2017.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(Vijai Pratap Singh)  
Member (J)